

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 26th March, 2024

NO. LJ (B) 17/2019/274 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints with immediate effect the following Non-MCS Officers as Executive Magistrates and further under sub-section (2) thereof, as Sector/Zonal Magistrates/Flying Squad/Static Surveillance Teams in connection with the forthcoming General Election to the Lok Sabha – 2024 for a period up to the end of the Election process.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri. Johnsing Tariang, Land Record & Settlement Officer, JHADC.	West Jaintia Hills, Jowai	Deputy Commissioner, Jowai
2.	Shri. Rocking Wann. AE. JHADC.	-do-	-do-



(M.M. Sangma),

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B) 17/2019/274 -A,

Dated Shillong, the 26th March, 2024

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Deputy Commissioner (Election), West Jaintia Hills District, Jowai, with reference to letter No.JEC.241/Master Plan/MP/2024/152, Dated 22.3.2024.
3. Personnel A.R (A) Department.
4. Election Department with reference to letter No. EL.5/2018/375, dt. 23.3.2024.
5. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
6. Director of Information and Public Relation, Meghalaya, Shillong

By Order etc.,



Joint Secretary to the Govt. of Meghalaya
Law (B) Department.